

Dwelling Units in Delhi

***173. DR. LOKESH CHANDRA :**
DR. (SHRIMATI) NAJMA
HEPTULLA :

Will the Minister of WORKS AND HOUSING be pleased to state whether any survey has been conducted in the Union Territory of Delhi to determine the total number of dwelling units and the

total requirement of houses for the present population of the Capital, if so, what are the details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : The DDA has reported that as part of the preparation of Perspective Plan for Delhi-2001, the following data on house-holds were collected in 1981:—

Lakh households

(i) Resettlement	1.98
(ii) Individual housing on regular plots	1.53
(iii) Multi-family housing/group housing general including slum re-housing	0.82
(iv) Unauthorised housing	1.92
(v) Employer housing (CPWD, Railway, DDA, MCD, NDMC, DA, Police)	0.72
(vi) Traditional villages and others	3.67
(vii) Squatters	0.87
TOTAL	11.51

The DDA has further reported that at present it is estimated that there is a shortage of about 3 lakh dwelling units.

Amendment to the Port Trust Act

***174. SHRI LADLI MOHAN NIGAM:**
 Will the MINISTER OF SHIPPING AND TRANSPORT be pleased to state :

(a) whether Port, Dock and Waterfront Workers Federation of India have urged Government to amend the Port Trust Act to restore authority and autonomy of the Port Boards ; and

(b) if so, what are the details thereof and action taken thereon ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI K. VIJAYA BHASKARA REDDY) : (a) and (b) The Port, Dock and Waterfront Workers have sent

a representation received on 14-4-83 stating that the Major Port Trusts Act, 1963 was amended so as to deprive the Port Trust Boards of their powers and the same are now vested in the Chairman of the Port Trust Boards and the Government. They have also requested that the Major Port Trusts Act, 1963 may be amended so as to restore the authority and autonomy of the Port Trust Boards and that Government should not give instructions to the Chairman of Major Port Trusts beyond the powers vested in them by the Act.

It is not correct to say that the Major Port Trusts Act, 1963 was amended so as to deprive the Port Trust Board of some powers and to vest the same in the Chairman of the Port Trust Board and the Government. The question of amending the Act to restore authority and autonomy

of the Port Trust Boards does not therefore arise.

It is also not correct to say that Government are issuing instructions beyond their jurisdiction.

प्रशिक्षित स्नातक अध्यापकों और भाषा अध्यापकों की वरीयता सूचियां

*175 श्री कलराज मिश्र : क्या शिक्षा और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली प्रशासन के अधीन राजकीय और सरकार से सहायता प्राप्त विद्यालयों में कार्यरत प्रशिक्षित स्नातक अध्यापकों और भाषा अध्यापकों की वरीयता सूची अलग-अलग रखी जाती है, यदि हां, तो दोनों वरीयता सूचियों में अलग-अलग ऐसे कितने-कितने अध्यापक हैं ;

(ख) क्या यह भी सच है कि पृथक्-पृथक् वरीयता सूचियों के आधार पर प्रशिक्षित स्नातक अध्यापकों और भाषा अध्यापकों को सेलेक्शन ग्रेड दिया गया है ; यदि हां, तो अलग-अलग ऐसे कितने अध्यापकों को यह मिला है ; और

(ग) क्या भाषा अध्यापक अथवा प्रशिक्षित स्नातक अध्यापक को अपना कैडर बदल लेने पर वरीयता कैडर बदलने की तारीख से मिलती है अथवा नियुक्ति की तारीख से मिलती है ?

शिक्षा और संस्कृति तथा समाज कल्याण मंत्रालयों में राज्य मंत्री (श्रीमती शोला कौल) : (क) जी, हां । दिल्ली प्रशासन द्वारा भेजी गई सूचना के अनुसार राजकीय स्कूलों में कार्य कर रहे ऐसे शिक्षकों की संख्या इस प्रकार है :—

प्रशिक्षित स्नातक शिक्षक	7080
भाषा शिक्षक	5580

(ख) जी, हां । दिल्ली प्रशासन द्वारा भेजी गई सूचना के अनुसार ऐसे शिक्षकों की संख्या इस प्रकार है :—

प्रशिक्षित स्नातक शिक्षक . 2645

भाषा शिक्षक . 203

(ग) संवर्ग नहीं बदला जा सकता । कोई शिक्षक उस पद के लिए सीधी भर्ती के रूप में आवेदन कर सकता है जिसके लिए वह अर्हक हो और चयन हो जाने पर उसे उस वर्ग में नई नियुक्ति पर माना जाएगा । अन्य वर्ग में की गई सेवा पेंशन सम्बन्धी लाभों के लिए गिनो जाती है, लेकिन वरिष्ठता के लिए नहीं । प्रशिक्षित स्नातक शिक्षक और भाषा शिक्षक दो अलग-अलग वर्ग हैं जिनके लिए अलग-अलग अर्हताएं अपेक्षित हैं ।

Restoration of Angkor Vat

*176. SHRI P.N. SUKUL :

DR. LOKESH CHANDRA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state whether any joint projects by India and Kampuchea for restoration of Angkor Vat have been planned ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM) : Yes, A comprehensive project report on the preservation of the Angkor Vat monuments has been prepared by Indian archaeologists who were sent to Kampuchea last year. Assistance by Indian along with other countries in restoring the monuments of Angkor Vat was recommended by a team of experts led by Dr. G. V. K. Rao, former Member of the Planning Commission, when the team visited the countries of Indo-China to make comprehensive recommendations on economic, technical and scientific collaboration between India and the countries of Indo-China. Both these reports are under the consideration of the authorities concerned and final decisions are expected to be taken shortly.